

further period of six months with effect from the 21st March, 1982.

[Placed in Library. See No. LT-3676/82].

(2) (i) A copy of the Proclamation (Hindi and English versions) dated the 19th March, 1982, issued by the President under Article 356 of Constitution in relation to the State of Assam published in Notification No. G.S.R. 256(E) in Gazette of India dated the 19th March, 1982 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 19th March, 1982, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 257(E) in Gazette of India dated the 19th March, 1982.

(3) A copy of the Report dated the 18th March, 1982, of the Governor of Assam to the President (Hindi and English versions).  
[Placed in Library. See No. LT-3677/82]

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(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Nothing will go on record. All these things are without my permission. They will not go on record.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Don't record anything. Now we go on to the next item on the business: Private Members' Business. There is a limit for everything.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Now we go on to the Private Members' Business. There is a way. This is not the way. We cannot conduct the business of the House in this manner.

(Interruptions)

MR. DEPUTY-SPEAKER: Now Mr. Doongar Singh.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Don't record anything—whatever they say. There is a limit.

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COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

THIRTY-EIGHT REPORT

SHRI DOONGAR SINGH (Hamirpur): I beg to move:

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March, 1982."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th March, 1982."

The motion was adopted.

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(Interruptions)\*\*

MR. DEPUTY-SPEAKER: That is all right. Don't record anything.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Now Private Members' Business—Bills for introduction. Mr. Kusuma Krishna Murthy.

15.33 hrs.

CONSTITUTION (AMENDMENT)  
BILL††

(Amendment of article 335)

SHRI KUSUMA KRISHNA MURTHY (Amalapuram): I beg to move for leave to introduce a Bill